

**NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH**

T.P.No.25/2016  
(C P No.992/2011)

Under Section 397/398 of the Companies Act, 1956

**In the matter of:**

Deba Kumar Hazarika & Anr.

... Petitioners

Versus

M/S Assam Chemicals and  
Pharmaceutical Pvt. Ltd. & Ors.

... Respondents

**Coram:**

Hon'ble Mr Justice P K Saikia, Member(J)

**ORDER**

**Date of Order: 2<sup>nd</sup> February 2018**

Mr A.K. Srivastava and Mr A. Baruah, learned Advocates are present on behalf of the petitioners. Mr A.K. Roy, Sr. FCS and Mr A.K. Choudhury, learned Advocate appear on behalf of respondent Nos.3 & 4. Mr R.K. Mitra, learned Advocate is present on behalf of respondent Nos.11, 12 & 15. Mr D. Goswami, learned Advocate is present on behalf of respondent No.15. Mr A. Das, learned Advocate is present for respondent Nos.6, 7, 8, 9, 10, 13 & 14.

2. In terms of the order rendered on the last occasion, this matter is taken up for further hearing on law points.

3. Heard Mr A.K. Roy, Sr. FCS for respondent Nos.3&4, Mr R.K. Mitra, learned Advocate for respondent Nos.11, 12 & 15 and Mr A. Das, learned for respondent Nos.6-10, 13 & 14.
4. Also heard in reply, the arguments advanced by Mr A.K. Srivastava, learned Advocate for the petitioners.
5. Judgment reserved.

*Sdk*

Judicial Member  
National Company Law Tribunal,  
Guwahati Bench,  
Guwahati.

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